

ITEM NO.61

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32068/2016

(Arising out of impugned final judgment and order dated 03/10/2016
in CA No. 18/2016 passed by the High Court of Delhi at New Delhi)

UTTARA BABBAR AND ANR.

Petitioner(s)

VERSUS

NAMIT MALHOTRA AND ORS.

Respondent(s)

(with appln. (s) for impleadment and permission to file additional
documents and permission to place addl. documents on record and
interim relief and office report)

Date : 09/05/2017 This petition was called on for hearing today.

WITH

CA No.2971/2016

(With appln.(s) for ad-interim ex-part stay and office report)

SLP (C) No.34225-34226/2016

(With interim relief and office report)

SLP (C) No.37924-37925/2016

(With interim relief and office report)

SLP (C) No.35354.2016

(Wife interim relief and office report)

SLP (C) No.37398-37399/2016

(With appln.(s) for modification of court's order and office
report)

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Ms. Vandana Sehgal, AOR

Mr. Rimanshu Shekhar, Adv.

Mr. M.S. Ganesh, Sr. Adv.

Mr. Seshachary K., Adv.

Mr. Anant Kumar V., Adv.

Mr. Rishi Chawala, Adv.

Mr. Devendra Singh, Adv.

For Respondent(s) Mr. Jay Kishor Singh, AOR

Mr. Debasis Misra, AOR

Mr. Sarvam Ritam Khare, AOR

Mr. Sarvesh Singh, AOR

Mr. M.L. Lahoti, Adv.

Mr. Ajay Songhi, Adv.

Ms. Rakhi Ray, AOR

Mr. Abhinav Agrawal, Adv.

Ms. Unnati Mishra, Adv.

Mr. Rajiv Virmani, Adv.

Mr. E.C. Agrawala, Adv.

Mr. Abhimanyu Bhandari, Adv.

Ms. Natasha Garg, Adv.

Mr. Rajiv Virmani, Adv.

Ms. Unnati Mishra, Adv.

Mr. Ashok K. Mahajan, Adv.

Ms. Uttera Babbar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The present matter has been listed as some mistake had occurred in order dated 5.5.2017.

It is submitted by Mr. M.L. Lahoty, learned counsel appearing for the petitioners that paragraph 4 at page 3 should have come underneath the paragraph one of the order that relates to SLP (C) Nos.34225-34226/2016 & 37398-37399/2016.

Regard being had to the said submission, the said paragraph is brought underneath the first paragraph of the aforesaid special leave petitions and the words 'interlocutory application' shall be read as 'interlocutory applications'.

The order be rectified accordingly.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master